

In reply to the second supplementary by Shri R. Narayanaswami regarding the setting up of a Cardamom Board, arising out of Starred Question No 1978 answered in the Lok Sabha on the 22nd April, 1959, Shri Kanungo had stated that a decision had been taken more or less and the actual implementation would take a little time, not more than a month

The correct position is that a Study Group has been appointed to work out detailed proposals for the setting up of a Commodity Committee on spices and cashewnut and submit its recommendations in a month's time. Final decision in the matter and implementation of the decision will, however, take more time as State Governments etc., have to be formally consulted

Shri Tangamani (Madurai) May I just ask one question for getting clarification?

Shri T. B. Vittal Rao (Khammam) How can he answer? He will not answer

Mr. Speaker: There are three hon Ministers

Shri P. S. Naskar It is just a correction

Mr. Speaker: The hon Ministers must anticipate that, when they make such corrections some questions may be asked for getting clarification and if the hon Minister merely acts without further instructions, it is rather difficult (Interruptions)

Shri Tangamani: Two State Governments have to be consulted

Mr. Speaker: What is the good of taking away the time of the House?

An Hon. Member: You may direct them to do so in future

Mr. Speaker: I have already done so

Shri P. S. Naskar: The question may be put and the answer will be laid on the Table of the House

Shri Tangamani: May I know whether this idea of setting up the Board has been taken up? What are the recommendations of this committee? In view of the fact that the State Governments to be consulted are mainly the two State Governments Madras and Kerala, why is there so much of delay?

Shri P. S. Naskar: The information will be laid on the Table of the House

Mr. Speaker: When the hon Ministers correct an answer, it is open to any hon Member to put a supplementary question arising out of the corrected answer. Therefore, if the hon Minister is unable to answer further questions, he could have asked me to put it off till tomorrow and I would have taken it up tomorrow. What is the meaning of merely saying something here and not being able to answer questions immediately arising out of it? How can I bring it up again tomorrow? The valuable right of the hon Member to put supplementary questions ought not to be taken away

1224 hrs.

BUSINESS ADVISORY COMMITTEE  
FORTY-THIRD REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):

Sir, I beg to move

"That this House agrees with the Forty-third Report of the Business Advisory Committee presented to the House on the 8th September, 1959"

Shri S. M. Banerjee (Kanpur). Sir, day before yesterday we pointed out to the serious situation in Bhakra. A model was shown to us but that does not console us. Why should we be deprived of a discussion?

**Mr. Speaker:** There is no question of depriving anybody of a discussion. We are not able to find any time *(Interruptions)*. All the statements or whatever information the hon. Minister has had been laid before the House. Mr. Slocum has come. Let us wait and see what further steps can be taken.

**Shri S. M. Banerjee:** There are serious contradictions in the statements.

**Shri Narasimhan (Krishnagiri):** May I know whether the Andhra-Madras Border Bill will be taken up during this session?

**Shri Satya Narayan Sinha:** Not in this session, I am afraid.

**Mr. Speaker:** The Business Advisory Committee met and thought that it need not be taken up now.

**Shrimati Renu Chakravartty (Basirhat):** Sir, there have been so many contradictory statements made by the hon. Minister as also in the Press. We are very much concerned about the position in Bhakra. If anything more serious takes place—we hope it will not take place—the country and the general public will say Parliament did not even have a discussion on this matter.

**Mr. Speaker:** Why not we substitute this discussion for some other discussion? I think we may consider this and allow some other discussion to give place to this discussion because there have been so many reports and it is a very serious matter. The discussion relating to the Orissa Mining Corporation will stand over till the next session. The discussion relating to the mishap at Bhakra will take its place.

**The Minister of Irrigation and Power (Haji Mohammad Ibrahim):** Sir, as far as I am concerned, I was intending to make a statement in this House.

**Shri Mohammed Imam (Chitaldrug):** Some Members of Parliament are going to Bhakra to see things personally. I think it is rather premature to discuss the affairs of Bhakra-Nangal. As was pointed out by the Minister himself, at present they are unable to give us more information or enlighten us with any further information.

**Mr. Speaker:** Let us hear the Minister.

**Shri Mohammed Imam:** When the model was shown to us, we asked the persons concerned to give us the facts and they said that they were unable to enlighten us any further at present and that we must be satisfied with whatever information we had got *(Interruptions)*.

**Mr. Speaker:** The Minister is physically present here. Let us hear him.

**Haji Mohammad Ibrahim:** Sir, I was saying that as far as I am concerned, I intended to make a statement before the House adjourns the day after, about what has so far happened. As for the statements that appear outside this House and that are of a contradictory nature, we are not responsible because the most reliable information that could be had had been provided to this House from time to time since this mishap had happened. I have no objection to having a discussion but no useful purpose would be served by that. The available information has been placed before the House and I will place in the hands of the House further information.

**Mr. Speaker:** No, no. I do not agree. I would allow a discussion tomorrow. It is a very serious matter and the public are anxious to know what exactly is happening. Whatever comes to the notice of hon. Members may be placed here and they may elicit explanation or clarification from the hon. Minister. He may make the statement which he wants to make or circulate it so that it may be useful.

[Mr. Speaker]

for the discussion or if he wants to withhold it till this comes up, let him do so. We shall have a discussion tomorrow. The other discussion will be postponed to the next session.

**Shri Mohammed Imam:** As many Members of Parliament are going there, we can have it on Friday.

**Shri Goray (Poona):** Some more information could be made available.

**Mr. Speaker:** I am able to follow the hon. Member. If, in the meanwhile, any hon. Member wants some clarification, he may pass on chits to the Table here and I will pass them on to the hon. Minister so that he could come prepared to answer all such doubts and difficulties that have arisen in the minds of the hon. Members.

**Shri Goray:** Yesterday, in the morning we were shown models of the site and other things and the hon. Minister had invited Shri Khosla who was the topmost engineer there. He gave an explanation of the whole thing. His whole narration—that is, whatever Shri Khosla told us should be made available to the Members of Parliament. If that narration is reduced to writing and if we are given a copy, it will be helpful in our discussions.

**Mr. Speaker:** The statement will include that also.

**Hafiz Mohammed Ibrahim:** I do not know whether Shri Khosla is at present in Delhi. I shall have to send someone to Roorkee to bring that statement from him. I cannot say whether it will be available by 3 o'clock tomorrow when the discussion will be taking place. Whenever I receive it, I shall place it before this House.

**Shri D. C. Sharma (Gurdaspur):** All the statements that the Minister had made—there have been many—about this mishap should be circulated to the Members so that we can form a coherent picture.

**Mr. Speaker:** We may try to collect them all and circulate to the hon. Members as soon as possible. But we are going to have the discussion tomorrow.

**Shri N. E. Muniyasamy (Vellore):** Sir, I want to make a submission. The week before the last, the Bill relating to the Madras-Andhra boundary was on the top in the Order Paper. Last week it disappeared and this week it has gone down below. I would like to know whether it will come up for discussion during this session so that at least those concerned with the area could come and watch the deliberations here.

**Shri Satya Narayan Sinha:** That is not going to be taken up in this session, partly due to want of time and partly due to the non-availability of certain maps which are to be placed before the House. We hope that before the next session, which this Bill will be taken up, those maps will be made available to hon. Members.

**Shri D. C. Sharma:** Till then the Madras-Andhra boundary will stay as it is.

**Mr. Speaker:** The question is:

“That this House agrees with the Forty-third Report of the Business Advisory Committee presented to the House on the 8th September, 1959.”

*The motion was adopted.*

**Dr. Sushila Nayar (Jhansi):** It must be, Sir, “subject to the modification suggested by you that there should be a discussion tomorrow”.

**Mr. Speaker:** It becomes an order of the House. Of course, I am obliged to the hon. Member. It is subject to the modification proposed by me. It will be in the records that the adoption of the report is subject to this modification that instead of the discussion on the subject of mines tomorrow there will be a discussion on the accident at Bhakra. That is only a question of procedure.